

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

CONTEMPT PETITION NO.170/00111/2019

IN

ORIGINAL APPLICATION No.170/00233/2018

DATED THIS THE 25TH DAY OF FEBRUARY 2020

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI CV. SANKAR, MEMBER (A)

Dr. Sibram Behera,
S/o Biswananda Behera,
Aged about 55 years,
Working as Chief Medical Officer (NFSG),
CGHS Wellness Centre
Central Government Health Scheme,
HBR Layout
Bangalore

...Petitioner

(By Advocate Shri BS. Venkatesh Kumar)

Vs.

1.Ms. Preeti Sudan
Secretary to Government ,
Ministry of Health & Family Welfare,
CHS Division,
Nirman Bhavan,
New Delhi 110 108

2.Dr.CS.Kishore Kumar,
Additional Director,
Central Government Health Scheme,
III Floor, E-Wing,
Kendriya Sadan,
Koramangala,
Bangalore – 560 034

...Respondents

(By Shri S.Sugumaran, ACGSC)

O R D E R (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

1. Heard. Shri S.Sugumaran, Learned counsel produces a letter No.C.17011/01/2019-CHS-II dated 18.2.2020 which we quote:-

*"No.C.17011/01/2019-CHS-II
Government of India
Ministry of Health and Family Welfare*

*Nirman Bhavan, New Delhi – 110 011
Date 18.2.2020*

*To
Additional Director,
Central Govt. Health Scheme,
3rd Floor, E-Wing,
Kendriya Sadan,
Koramangala,
Bangalore – 560 034 Karnataka.*

Sub:Contempt Petition No.170/00111/2019 in OA.No.170/00233/2018 filed by Dr. Sibram Behera before the Hon'ble CAT, Bangalore for not implementing its order dated 4.4.2019-regarding .

Sir,

I am directed to refer to your letter No.B-12012/112/BNG/CGHS/247 dated 24.1.2020 on the above cited Contempt Petition filed by Dr. Sibram Behera before the Hon'ble CAT, Bangalore and to say that a meeting of the DPC has been held in UPSC on 14.2.2020 under its chairmanship for considering promotion of 05 CMOs (NFSG), including Dr. Sibram Behera, to the grade of SAG and presently, the relevant file is under submission to the Competent Authority seeking approval for acceptance of the recommendations of the DPC and for its submission to the Appointments Committee of the Cabinet.

2. *You are, therefore, requested to kindly apprise the Hon'ble CAT, Bangalore accordingly.*

*Yours faithfully
sd/-
(K. Venkatesan)
Under Secretary to the Govt. of India"*

2. Therefore, the order is substantially complied with. Therefore, Contempt Petition is dismissed, with liberty. Notices are discharged. No order as to costs.

(CV. SANKAR)
MEMBER (A)

(DR. K.B. SURESH)
MEMBER (J)

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